

(d) whether Government are aware that some Sainik Schools still refuse admission to those boys whose monthly income including dearness allowance, etc. exceeds Rs. 500/- p.m.; and

(e) if so, the steps which Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The revised means test which has been put into effect from the current academic session, states that City Compensatory Allowance, Overtime Allowance, House Rent Allowance or value of Rent-free accommodation, Conveyance Allowance, etc., shall not be included in the income for the purposes of Means Test under the above Scheme. Deputation Allowance, Honoraria, Special Pay and Bonus shall, however, be treated as income for purposes of these Schemes.

(c) Yes, Sir.

(d) and (e). The revised means test in its present shape was notified on 12th July, 1968 with retrospective effect from 1st January, 1968. In the interregnum, therefore, pending clarification, certain boys were admitted on payment of full fees. Subsequently, since clarification has been issued, the matter will be regularised.

SAINIK SCHOOLS

3440. SHRI A. SREEDHARAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have slashed down the ceiling of income from Rs. 1200/- to Rs. 500/- p.m. for the purpose of grant of merit-cum-means scholarships to the students from the Union Territories selected for admission to various Sainik Schools in the country from the year 1968 and onwards; and

(b) if so, whether the scholarship once granted to student under the new scheme with continue irrespective of any subsequent increase in the income of his parent or will the scholarship be discontinued soon after his parents income exceeds Rs. 500/- p.m. even by a rupee.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir. The scholarship once granted to boys admitted in the Schools with effect from the January, 1968-session will be tenable for the entire course of education and will not be subject to any revision for subsequent changes in income.

आसाम-नागालैंड सीमा सीमांकन

3441. श्री निहाल सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नागालैंड के मुख्य मंत्री ने केन्द्रीय सरकार से आसाम और नागालैंड के बीच की सीमाओं का सीमांकन करने के लिये एक आयोग नियुक्त करने की मांग की है; और

(ख) यदि हां, तो उस पर सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुकल) : (क) जी हां, श्रीमान् ।

(ख) मामला परीक्षाधीन है ।

आसाम में लचित सेना

3442. श्री निहाल सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आसाम में संगठित लचित सेना के भारत के शत्रु देशों के साथ सम्बन्ध हैं;

(ख) क्या यह भी सच है कि जयनगर और गोहाटी में गड़बड़ के दौरान स्थानीय पुलिस द्वारा गिरफ्तार किये गये व्यक्ति लचित सेना के सदस्य थे और उन्होंने गणराज्य दिवस के अवसर पर दंगों को भड़काया था; और

(ग) यदि हां, तो क्या सरकार ने इस सम्बन्ध में कोई जांच की है और यदि हां, तो उसके क्या परिणाम निकले हैं ?